

Press Note

Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018

FSSAI is mandated under section 43 of the FSS Act, 2006 to recognize by notification, food laboratories and research institution accredited by National Accreditation Board for Testing and Calibration Laboratories or any other accreditation agency for the purposes of carrying out analysis of samples by the Food Analysts under this Act. To fulfill this objective FSSAI came up with the regulation for recognition and notification of laboratories.

The salient features of said draft regulations are:-

- (i) provides a legal base to the system already existing under the ambit of FSS Act, 2006.
- (ii) Prescribes all the procedural requirements of the recognition and notification system for laboratories, such as renewal, suspension, de- recognition, audits etc.
- (iii) Prescribes a proper system for reviewing and monitoring the activities of Laboratories and thereby improving the quality of food testing in the country.
- (iv) Build confidence amongst the common consumers for food testing laboratories system of FSSAI.
- (v) Bring about the transparency in the process of recognition and notification of laboratories.